

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 478/TT/2020

- Subject** : Petition for approval of Annual Fixed Cost and determination of tariff from COD to 31.3.2024 for 220 kV Srinagar-Baramwari line under UITP Scheme as per Commission's order dated 31.1.2013 in Petition No. 133/MP/2012 for 2019-24 tariff period.
- Date of Hearing** : 27.4.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Transmission Corporation of Uttarakhand Ltd.
- Respondents** : Power Grid Corporation of India Ltd. (CTU) and 2 Others.
- Parties present** : Shri Ajay Kumar Agarwal, PTCUL
Shri S.P. Arya, PTCUL
Shri Aniket Bhasin, Advocate, L&T Uttaranchal

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition has been filed for determination of transmission tariff of 220 kV Srinagar-Baramwari Transmission Line [Point of Inter-connection (Singoli-Bhatwari HEP from the proposed Baramwari-Srinagar 220 kV D/C line) to Khandukhal-Srinagar Sub-station] under UITP Scheme pursuant to the order dated 31.1.2013 in Petition No. 133/MP/2012 whereby the Commission granted the status of deemed ISTS to UITP scheme being executed by the Petitioner to the extent it is used for transmission of inter-State power. The UITP scheme is a part of deemed ISTS for which deemed ISTS license was given to the Petitioner by the Commission.
 - b. The subject line is from LILO point of L&T Singoli-Bhatwari HEP to 400 kV Srinagar Sub-station. Instant line is being used by L&T which commenced its operations of generation of power w.e.f. 12.11.2020.



The Petitioner has, however, invoked the provisions of Regulation 5(2) of the 2019 Tariff Regulations for declaring the deemed COD of the subject line as 2nd/3rd June, 2020.

- c. The Petitioner vide affidavit dated 12.10.2020 has submitted all the information sought vide RoP dated 31.7.2020 including provisional energization certificate issued by CEA, revised first time trial details/trial run certificate, MD certificate etc.
- d. None of the Respondents have filed their reply to the petition.

3. The representative of the Petitioner prayed that tariff of the instant asset may be ensured through the PoC mechanism expeditiously in view of its ongoing cash flow problems as it has to repay its loans.

4. Learned counsel for L&T Uttaranchal, Respondent No.2, submitted that he was engaged and was handed over documents by L&T HEP Uttaranchal only today. He further submitted that L&T HEP Uttaranchal had already submitted an affidavit raising additional objections but the same was not uploaded on the Commission's e-filing portal. He sought time to upload the said additional objections on Commission's e-filing portal. He further submitted that L&T HEP Uttaranchal has three units of 33 MW each. Units-I, II and III were put under commercial operation on 13.11.2020, 21.12.2020 and 25.12.2020 respectively. He submitted that generation of L&T HEP Uttaranchal was delayed due to the floods and *Force Majeure* events in Uttarakhand.

5. The Commission directed L&T HEP Uttaranchal to file the desired information on affidavit by 7.5.2021 with a copy to the Petitioner, who may file its response, if any, by 17.5.2021.

6. The Commission directed to list the matter for further hearing, for which a separate notice will be issued.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

